

:  
ITEM NO.51

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24617-24618/2007

(From the judgement and order dated 26/09/2007 in WP No.12490/2006 dated 14/11/2007 in RP No.404/2007 of The HIGH COURT OF DELHI AT N. DELHI)

FORUM FOR PROMOTION OF QUALITY EDUN.

Petitioner(s)

VERSUS

SOCIAL JURIST,A CIVIL RIGHT GROUP & ORS.

Respondent(s)

(With appln(s) for intervention,impleadment and prayer for interim relief and office report)

WITH SLP(C) NO. 14833 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 14839 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 24622 of 2007

(With prayer for interim relief and office report)

SLP(C) NO. 24624 of 2007

(With prayer for interim relief and office report)

Date: 10/09/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s)

Mr. Rajiv Mehta,Adv.

Mr. Surya Kant, Adv.

Mr. Romy Chacko, Adv.

SLP(C) 14839/2008

Mr. M. Qamaruddin, Adv.

Mrs. M. Qamaruddin, Adv.

Mr. Ambar Qamaruddin, Adv.

For Respondent(s)

Mr. P.P. Malhotra, ASG

NCT of Delhi

Mr. B. Chahar, Sr. Adv.

Ms. Priyanka Mathur Sardana, Adv.

Mr. W.A. Qadri, Adv.

Mr. Tamim Qadri, Adv.

Mr. B.V. Balram Das, Adv.

R.1

Mr. Ashok Agarwal, Adv.

Mr. Khagesh B. Jha, Adv.

Ms. Kushum Sharma, Adv.

Mr. Rajender Pd. Saxena,Adv.

Mr. D.S. Mahra, Adv.

Mr. Narendra Kumar, Adv.

Mr. Amitesh Kumar, Adv.

Mr. Ravikant, Adv.

Mr. Chandra Shaker, Adv.

Mr. Gopal Singh, Adv.

For Interveners Mr. K.V. Viswanathan, Sr. Adv.

Mr. Sarim Naved, Adv.

Mr. Gautam Bharadwaj, Adv.

Mr. Snehasish Mukherjee, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Call after four weeks.

(NAVEEN KUMAR)  
COURT MASTER

(VINOD KULVI)  
COURT MASTER